(ii) Under Scheduled Caste under Babu Jagjivan Ram Chhatrawas Yojna

SI. No. Name of the State		No. of Hostels
1	Andhra Pradesh	7
2	Assam	9
3	Bihar	17
4	Chhattisgarh	4
5	Gujarat	3
6	Haryana	11
7	Himachal Pradesh	6
8	Jharkhand	8
9	Karnataka	2
10	Kerala	4
11	Madhya Pradesh	10
12	Orissa	2
13	Rajasthan	4
14	Tamil Nadu	18
15	Tripura	2
16	Uttar Pradesh	1
17	West Bengal	12

Advantages of Inland Waterways

1193.SHRI N. K. SINGH: Will the Minister of SHIPPING be pleased to state:

- (a) whether inland waterways provide enormous advantages as compared to other modes of transport, such as cheaper capital and maintenance costs, greater fuel efficiency, and easier integration with sea transport;
- (b) whether despite India's 14,500 kilometres of navigable rivers and canals, the inland water transportation remains largely undeveloped and neglected; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY) : (a) Yes Sir.

(b) and (c) The development of Inland Water Transport (IWT) sector remained neglected for a long period due to which its utilization for transportation has greatly reduced, except in some regions namely Goa, Mumbai, West Bengal and Assam where traditionally the waterways have been in use and provide easier access than rail and road modes.

The Government however, has and is taking steps to develop this mode by declaring some waterways as National Waterways and developing IWT infrastructure namely navigational channel, navigation aids and terminals etc thereon to make them a viable supplementary mode of transport, especially for bulk cargo, over dimensional cargo, and hazardous cargo. However, there is acute shortage of inland vessels for transportation of cargo in the country, particularly in the eastern region.

Welfare of SC through NGOs

1194. SHRI PRAVEEN RASHTRAPAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to slate:

- (a) the details regarding NGO working for the welfare of Scheduled Caste, disabled and women, in the States of Gujarat. Rajasthan. Maharashtra, Madhya Pradesh and Uttar Pradesh;
- (b) the details of the grant, NGO-wise and category-wise, given to the above organizations during Financial years 2007-08, 2008-09, 2009-10; and
- (c) the details regarding amended rates of scholarship, income limit of parents, maintenance charges paid to Government approved hostel etc. as amended by the Ministry during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEAON): (a) and (b) Ministry of Social Justice and Empowerment releases grant-in-aid to the NGOs. inter-alia. working for the welfare of scheduled castes and persons with disabilities under its following major schemes:

- (i) Grant-in-aid to Voluntary Organisations working for Scheduled Castes.
- (ii) Deen Dayal Disabled Rehabilitation Scheme, and
- (iii) Scheme of assistance to Disabled Persons for purchase/fitting of aids/appliances (ADIP).